

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2980
ANSWERED ON:18.08.2004
MEDICAL ENTRANCE EXAMINATIONS
Kumar Shri Shailendra

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether students seeking admission in medical diploma and degree courses have to apply for 8 to 10 entrance examinations;
- (b) if so, whether the students belonging to lower/middle classes have to spend a lot of money for applying for these entrance examinations;
- (c) whether the Government is taking any concrete steps to minimize the expenditure being incurred by students on this count;
- (d) if so, whether the Government propose to fix the minimum price of the entrance examination forms; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a)to(e): Presently, admission to medical courses in the Government Medical Colleges are made on the basis of 15% under-graduate seats and 25% post-graduate degree/diploma seats, to be filled on All India basis through the All India Entrance Examinations conducted by the Central Board of Secondary Education and All India Institute of Medical Sciences respectively. Each State Government is also conducting Common Entrance Test for filling up the seats in Medical Courses in the Government colleges in the State, other than those filled up through the All India Entrance Examinations, and also the quota of seats in private medical colleges as fixed by the respective State Government for filling up by the State Agency.

The Hon`ble Supreme Court of India, taking note of the hardships being faced by the students on account of multiplicity of entrance examinations for medical courses being held by each individual colleges, have directed by a judgement dated 14.8.2003 in the case of Islamic Academy of Education, that the Management of the private medical institutions could select students in respect of their quota of seats, either on the basis of Common Entrance Test conducted by the State on the basis of a common entrance test to be conducted by an association of all medical colleges in that State. If any professional college chooses not to admit from the common entrance test conducted by the association, then that college must necessarily admit students from the common entrance test conducted by the State.

The Central Government have not issued any separate guidelines with regard to admission and charging of fee for entrance examination relating thereto as the matter of admission to Medical Courses falls under the purview of the State Government/Institutions.